

F. No. 01(05)/Circular/CESTAT/2021  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram, New Delhi-110066


Date: 25.01.2023

**CIRCULAR**

All appeals pending prior the year 2009 may be listed in the month of February on priority basis. The reasons, if any, for not listing such long pending appeals before the Bench may be intimated for each individual case to the Registrar. A compliance report regarding listing and disposal may be filed within the one month. The parties may be intimated that no adjournment will be granted while issuing hearing notice and cause list. Variations, if any, with the monthly statement regarding pendency of such appeals may also be intimated in advance and corrective figures may be reflected while submitting the next monthly statement.

This issues with the approval of the Hon'ble President.

By Order,

  
27.1.23  
(Mukesh Gupta)  
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS to Hon'ble Members, CESTAT, All Benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Deputy/ Assistant Registrar, CESTAT, All Benches.
5. Website/Notice Board/Office Copy.